

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 21

C.P. (IB)/1211(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **M/S INTERNATIONAL ELECTRICALS V/s**
ARYAN ELECTRICALS PRIVATE
LIMITED

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/1211(MB)2023

- 1) Mr. Aniket Malu, Ld. Counsel for the Operational Creditor and Mr. Prakash, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Operational Creditor submits that they have complied with the earlier order of this Bench thereby E-filing GST Returns and the copy of the same has also been served upon the Corporate Debtor. Counsel for the Corporate Debtor received Soft Copy of the Affidavit and some of the pages of the said Affidavit are not legible.

- 3) Counsel for the Operational Creditor undertakes to serve legible copy of the Affidavit filed by them for which purpose leave was already granted. Counsel for the Corporate Debtor seeks some time to peruse the same and make their submissions accordingly.
- 4) At request, stand over to 14.06.2024, for further consideration and hearing.
- 5) Registry of this Tribunal is directed to accept the Hard copies of the Pleadings in the present matter for the record purpose.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare